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O.A. No. 213 of 2012

Laxman Mali Applicant

Vs

Union of India & Ors Respondents

Order dated: 15.03.2012

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)

&

Hon'ble Shri A. K. Patnaik, Member(Judl.)

Heard Mr. A.K.Hota, Ld. Counsel for the applicant.

2. By filing this O.A. the applicant has sought for the following relief:

- " i. To direct NALCO Authorities to issue appointment order to the applicant.
- ii. To pass such other order(s) as deem fit.....
- iv. To allow this application with cost.....

3. Vide paragraph-9, the applicant has also prayed as an interim relief to direct the NALCO Authorities to dispose of the representation as at Annexure-A/9.

4. Since the representation of the applicant as at Annexure-A/9 is pending with Respondent No.2, we, at this stage, without entering into the merit of the case, deem it proper to send the case before the competent authority to take

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a decision first on the pending representation. As agreed to by the Ld. Counsel for the applicant, we direct Respondent No. 2 to consider the pending representation dated 26.11.2011 as at under Annexure-A/9 and pass a reasoned order within 60 days from the date of receipt of copy of this order.

5. With the above observation and direction, the O.A. stands disposed of.

6. Send copy of this order, along with copy of the O.A., to Respondent No. 2 and free copies of this order be handed over to the Ld. Counsel for the applicant.

MEMBER (Judicial)

MEMBER (Administrative)

RK